

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1017 OF 1996  
ALLAHABAD THIS THE 18TH DAY OF NOVEMBER,2003

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN  
HON'BLE MR. D. R. TIWARI, MEMBER-A

Ram Yash Upadhya,  
aged about 58 years,  
s/o Late Upadhya,  
R/o Village Basani,  
P.O. Janso Ki Marai,  
District-Varanasi.

P.N. Srivastava,  
aged about 58 years,  
S/o Late Srivastava,  
R/o H.No.S-2/23-1A,  
Orderely Bazar,  
Varanasi-221002.

.....Applicants

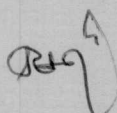
( By Advocate Shri A.K. Sinha & Shri P. Sinha )

Versus

1. Union of India,  
through the General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Dy. Chief Commercial Manager (Claims),  
Northern Railway,  
Varanasi Cantonment.

.....Respondents

( By Advocate Shri A.K. Gaur )

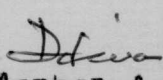


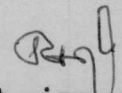
O R D E R

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

The applicant herein <sup>is</sup> seeking the benefit of the judgment rendered by the Tribunal in O.A. No. 1233/87 in the case of Ansar Ali and Ors. Versus U.D.I. and Ors. decided on 03.11.1995. For that purpose the applicant has already moved a representation (Annexure A-7).

2. Considering the facts <sup>and the order</sup> that we have passed <sup>order</sup> today in O.A. No. 740/96, the present Original Application is disposed of with a direction to the respondents to consider and dispose of the representation by passing a reasoned order within a period of three months from the date of production of the certified copy alongwith the representation (Annexure A-7).

  
Member-A

  
Vice-Chairman

/Neelam/